

[To be Published in the Gazette of India, Extraordinary, Part-II, Section 3, Sub-section (i)]

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE)

Notification

New Delhi, the 19th February, 2018

No. 14/2018 - Customs (N.T.)

G.S.R. _____ (E).- In exercise of the powers conferred by sub-section (1) of section 5 of the Customs Tariff Act, 1975 (51 of 1975), the Central Government hereby makes the following rules to amend the Customs Tariff (Determination of Origin of Goods under the Comprehensive Economic Partnership Agreement between the Republic of India and Japan) Rules, 2011, namely:-

1. (1) These rules may be called the Customs Tariff (Determination of Origin of Goods under the Comprehensive Economic Partnership Agreement between the Republic of India and Japan) Amendment Rules, 2018.
- (2) They shall come into force on the 1st day of March, 2018.
2. In the Customs Tariff (Determination of Origin of Goods under the Comprehensive Economic Partnership Agreement between the Republic of India and Japan) Rules, 2011, in Appendix-A to Annexure-2, in sub-clause (b) of clause 3, for the words “nine months”, the words “twelve months” shall be substituted.

[F. No.20000/3/2012-OSD(ICD)]

(Dr. Sreeparvathy S. L.)
Under Secretary to the Government of India

Note: The principal rules were published vide notification No.55/2011-Customs(N.T.), dated 1st August, 2011, in the Gazette of India, Extraordinary, Part II, Section 3, Sub-Section (i) *vide* number G.S.R. 594(E), dated the 1st August, 2011.